

2. In regard to this matter, the Department also filed a complaint with C.B.I. which has launched criminal proceedings against S/Shri S.P. Jain, P.K. Roy and some others. These criminal proceedings are being conducted in the Court of the Additional Chief Presidency Magistrate, Bombay.

Transfers of Senior Technical and Operational Officers of Civil Aviation Department.

2202. SHRI ISHAQ SAMBHALI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state ;

(a) whether Senior Technical and Operational Officers of the Civil Aviation Deptt. have been seconded to the International Airports Authority though the work under the Authority is only of a semi technical nature;

(b) whether such transfers have resulted in junior and even non-technical officers occupying positions requiring high technical knowledge and experience; and

(c) if so, the reasons for such transfers ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c). Officers deputed to the Authority have been drawn from the Air Routes and Aerodromes, Communication and Aeronautical Inspection wings of the Civil Aviation Department. The selection has been made keeping in view the requirements of the Authority and the relative seniority of the officers.

Demands Made by 'Akhil Bhartiya Swarnakar Sangh'

2203. SHRI ANNASAHEB GOTKHINDE : Will the Minister of FINANCE be pleased to state :

(a) whether the Resolutions adopted at the General Council Meeting of the "Akhil Bhartiya Swarnakar Sangh" held at Bhagalpur (Bihar) during the period 25th to 27th June, 1971 and the demands made by the Maharashtra Pradesh Swarnakar Sangh have been forwarded to his Ministry; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) Yes.

(b) On consideration of the demands put forth by the two organisations, Government have granted certain concessions to the goldsmiths under the Gold (Control) Act. The concessions given are :

(i) Minor children of a certified goldsmith can assist him in his day to day work ;

(ii) Major children of a certified goldsmith have been made eligible to apply for the grant of a certificate to become certified goldsmiths.

(iii) A goldsmith who had obtained rehabilitation loan and wanted to revert to the profession could do so provided that he applied for the grant of a certificate before 1st March, 1969, but he had to repay the loan within 2 years from the date of grant of the certificate.

The period for making the application was extended in 1970 upto 23rd April, 1971, and has now been further extended upto 31st December, 1972.

The period for repayment of loan was extended in January, 1971 from two to three years, and has now been further-extended to five years.

It has not been possible to accede to the other demands of the two organisations directly pertaining to the goldsmiths such as permitting certified goldsmiths to buy and sell gold and gold ornaments, abolition of artisans, exemption from maintenance of statutory accounts, removal of ceiling on holding of primary gold by certified goldsmiths, exemption from repayment of rehabilitation loans etc.

Arrears of Income Tax

2204. SHRI MANORANJAN HAZRA : Will the Minister of FINANCE be pleased to state :

(a) total amount of Income-tax arrears at the end of March, 1972; and

(b) its break-up according to income brackets?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) (a) The requisite information is being collected and will be laid on the Table of the House as early as possible

(b) As the statistics of arrears of Income-tax are not maintained according to income brackets, the break up of arrears as at the end of March, 1972 is not available

C. B. I. Enquiry Against Shri M. K. K. Nair, Former Managing Director, Fertilizers and Chemicals Travancore Limited

2205 SHRI M. K. KRISHNAN, SHRI A. K. GOPALAN

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether the enquiry conducted by C. B. I. against Shri M. K. K. Nair, former Managing Director, Fertilizers and Chemicals Travancore Limited has been completed and

(b) if so, the outcome thereof?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) (a) The enquiry has not yet been completed

(b) Does not arise

सुवासित तेल पर उत्पादन शुल्क से प्राप्त राजस्व

2206 श्री नागेश्वर द्विवेदी क्या वित्त मंत्री यह बताने की कृपा करेंगे कि

(क) जौनपुर जिले (उत्तर प्रदेश) में सुवासित तेल के कितने लघु उद्योगों पर वर्ष 1971-72 में लगाये गए उत्पादन शुल्क का प्रभाव पड़ा है, और

(ख) वर्ष 1971-72 में इस उद्योग से उत्पादन शुल्क के रूप में कितना राजस्व प्राप्त हुआ?

वित्त मंत्रालय में राज्य मंत्री (श्री के. आर. गणेश) (क) जौनपुर जिले में 27 छोटे कारखाने हैं जिनमें से केवल एक को केन्द्रीय उत्पाद शुल्क अदा करना पड़ता है और बाकी कारखानों को शुल्क को अदायगी में छूट मिली हुई है।

(ख) 29 मई 1971 से (जब शुल्क लगाया गया) 29 फरवरी 1972 तक की अवधि के लिए 1188 00 रु० की रकम का उत्पादन शुल्क वसूल किया गया था।

Conferring of Seniority on Scheduled Caste Employees vis-a-vis others in Armed Forces Headquarters

2207 SHRI CHANDRA SHAILANI Will the Minister of DEFENCE be pleased to state

(a) whether some direct recruits belonging to the Scheduled Castes in Armed Forces Headquarters, Ministry of Defence, New Delhi, who were confirmed as Lower Division Clerks against permanent reserved vacancies and who obtained higher positions in terms of Ministry of Home Affairs letter No 9/45 60 Fstt (D), dated 20th April, 1961, were promoted as Upper Division Clerks in 1962,

(b) whether their counterparts, not belonging to Scheduled Castes who could not be confirmed and promoted with them, were later on in 1962 made senior to these Scheduled Caste employees by revising seniority roll and were promoted as Assistants disregarding the interest of senior Scheduled Caste employees, and

(c) if so, the action proposed to be taken in the matter?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) (a) and (b). According to the rules existing at that time, quasi-permanent Upper Division Clerks and quasi-permanent Lower Division Clerks